

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 5241 of 2005

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Harihar Prasad Petitioner
Versus		
State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner	: Mr. Sarju Prasad, Advocate
For the Respondent No.3		: Mr. H. K. Mahto, Advocate
		: Ms. Ahalya Mahto, Advocate.
For the State		: Mr. P. C. Roy, S. C.(L&C)-I

10/08.09.2021.

As prayed by learned counsel for the petitioner, Mr. Sarju Prasad, put up this case on 15.09.2021.

Learned counsel for the State, Mr. P.C. Roy, S.C.(L&C)-I has no objection.

Office is directed to reflect the name of learned counsel, Mr. P. C. Roy, S. C.(L&C)-I in the cause list.

(Kailash Prasad Deo, J.)

Jay/-